

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 76927 of 2018

(Arising out of Order-in-Appeal No. 51/KOL-III/2018 dated 27.03.2018 passed by Commissioner of Central Excise, Kolkata)

M/s Novatech Projects India Pvt. Ltd.

Madral Barrackpur, Kalyani Express Highway, Kankinara, North 24 Parganas, Pin-743126.

Appellant

VERSUS

Commissioner of Central Excise, Kolkata

180, Shantipally, Rajdanga Main Road, Kolkata-700017.

Respondent

APPEARANCE :

None for the Appellant

Shri A.Mukherjee, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.....75385/2026.....

DATE OF HEARING : 05.02.2026

DATE OF DECISION : 05.02.2026

Per K.Anpazhakan :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e. 05.02.2026, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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